



2026:AHC:1847

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 4950 of 2025

Bhagwat Saran And 4 Others

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Neeraj Kumar Pandey, Santosh Kumar Tiwari
Counsel for Respondent(s)	: C.S.C., Sher Bahadur Singh

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard Mr. Santosh Kumar Tiwari, learned counsel for the petitioner, Mr. Anjani Kumar Chaurasia, learned Additional Chief Standing Counsel for the State and Mr. Sher Bahadur Singh, learned counsel for the respondent-Gaon Sabha.

2. The instant petition has been filed for the following reliefs:

"i. issue a writ, order or direction in the nature of mandamus directing the respondent no.2/ Board of Revenue, U.P. at Prayagraj to consider and decide the stay application of the petitioners pending before the Board of Revenue, U.P. at Prayagraj in Second Appeal No.4154 of 2025 (Shanti Devi and others vs. Additional Commissioner (Judicial)-II, Bareilly Mandal, Bareilly and others) within stipulated period of time fixed by this Hon'ble Court.

ii. issue a writ, order or direction in the nature of mandamus directing the respondents to maintain status quo on the spot subject to nature and possession of the property."

3. Learned counsel for the petitioner submitted that the second appeal arising out of suit under Section 229-B of U.P.Z.A. & L.R. Act along with stay application is pending before respondent no.2/ Board of Revenue since 18.9.2025. He further submitted that till date no order has been passed on admission of the second appeal as well as stay application, as such, necessary direction be issued for passing appropriate order on

admission of second appeal as well as stay application.

4. Considering the facts and circumstances of the case the instant writ petition is finally disposed of directing respondent no.2/ Board of Revenue, U.P., Prayagraj to pass the order on the admission of second appeal within period of two weeks from the date of production of certified copy of this order and after passing the order on admission of second appeal, appropriate order shall be passed on the stay application filed in support of the second appeal in accordance with law within period of two weeks from the date of passing of the order on admission of second appeal.

(Chandra Kumar Rai,J.)

January 6, 2026
Rameez